

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 19.04.2012

OA No. 246/2012

Applicant present in person.

Heard. O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

K.S.Rathore

(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 246/2012

DATE OF ORDER: 19.04.2012

CORAM

HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER

Mahipal Yadav S/o Late Banwari Lal, by caste Ahir (Yadav), aged 55 years, R/o 13, Yadav Nagar, Nine Shop, Panipech, Jaipur – 302016 – presently working as Superintendent (Review), Central Excise Commissionerate, Jaipur - II.

...Applicant

Applicant present in person.

VERSUS

1. Union of India through the Secretary (Revenue), Ministry of Finance, Government of India, North Block, New Delhi.
2. The Chairman, Central Board of Excise & Customs, North Block, New Delhi.
3. The Chief Commissioner of Customs (Prev) Delhi Zone New Customs House, I.G.I. Airport, New Delhi – 110037.
4. The Commissioner of Customs (Prev), Jodhpur Hqrs. at New C.R. Building, Statue Circle, Jaipur – 302005.

...Respondents

ORDER (ORAL)

Brief facts of the case, as stated by the applicant, are that the applicant submitted bills for payment of transportation charges vide application/bill dated 23.04.2011 (Annex. A/3) and application/bill dated 15/16.06.2011 (Annex. A/4). Thereafter, the applicant submitted reminder dated 20.07.2011 (Annex. A/5), reminder dated 17.08.2011 (Annex. A/7), reminder dated 21.09.2011 (Annex. A/8), reminder dated 21.09.2011 (Annex. A/10), reminder dated 02.12.2011 (Annex. A/11) and application



dated 16.01.2012 (Annex. A/12) to the respondents. Further, the applicant sent legal notice for demand of justice dated 02.03.2012 (Annex. A/13) through his counsel to the respondents. Thereafter, the respondents issued letter dated 23.03.2012 (Annex. A/14) to the applicant asking his explanation on some points. The applicant submitted para-wise explanation/reply vide his application dated 26.03.2012 (Annex. A/15).

2. The applicant submits that despite submitting several reminders and also serving legal notice for demand of justice to the respondents, the respondents have not yet considered his case for payment of transportation charges.

3. Aggrieved and dissatisfied with the inaction of the respondents and non-payment of transportation charges, the applicant has filed the present Original Application seeking the relief that the respondents may be directed to make the payment of transportation charges of Rs. 49,800/- to the applicant.

4. I have heard the applicant in person and also gone through the pleadings as well as documents annexed along with the Original Application.

5. Having considered the pleadings as well as documents, I deem it just and proper that the ends of justice would be met if

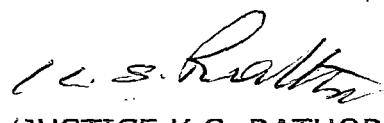


the respondents are directed to consider and decide the case of the applicant by passing a reasoned and speaking order.

6. Consequently, the respondents are directed to consider and decide the case of the applicant for payment of transportation charges and pass a reasoned and speaking order and communicate the decision so taken to the applicant expeditiously but in any case not later than a period of two months from the date of receipt of a copy of this order.

7. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application.

8. With these observations and directions, the Original Application stands disposed of with no order as to costs.


(JUSTICE K.S. RATHORE)
JUDICIAL MEMBER

kumawat